The Jammu and Kashmir Contingency Fund Act, 1957

Act 24 of 1957

Keyword(s):
Unforeseen Expenditure, Governor

Amendment appended: 19 of 2002
THE JAMMU AND KASHMIR CONTINGENCY FUND
ACT, 1957.

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[Received the assent of the Sadar-i-Riyasat on 24th September, 1957, published in Government Gazette dated 30th September, 1957.]

An Act to provide for the establishment and maintenance of a Contingency Fund for the State of Jammu and Kashmir.

Whereas section 116 of the Jammu and Kashmir Constitution provides that the Legislature may by law establish a Contingency Fund in the nature of an imprest;

And whereas it is expedient to establish such a Contingency Fund for the State of Jammu and Kashmir.

It is hereby enacted as follows:

1. Short title, extent and commencement.— This Act may be called the Jammu and Kashmir Contingency Fund Act, 1957.

(2) It extends to the whole of the State of Jammu and Kashmir.
(3) It shall come into force at once.


(2) Such Contingency Fund shall be at the disposal of the 'Governor'; and he shall have the authority to make advances therefrom for the purpose of meeting any unforeseen expenditure, pending authorization of such expenditure by the State Legislature by law under section 82 or section 83 of the Constitution of Jammu and Kashmir.

(3) As often as any such expenditure is authorised by law as aforesaid, the Government shall recoup to the Contingency Fund an amount equal to the advance taken from such Fund to meet the expenditure.

3. Power to make rules.- The Government may, by notification, make rules for the purpose of carrying into effect the provisions of this Act.


2. Substituted by Act XIX of 2002 (s-2)
THE JAMMU AND KASHMIR CONTINGENCY FUND (AMENDMENT) ACT, 2002.

Act No. XIX of 2002.

[Received the assent of the Governor on 21st April, 2002 and published in the Government Gazette dated 23rd April, 2002].


Be it enacted by the Jammu and Kashmir State Legislature in the Fifty-third Year of the Republic of India as follows:

1. Short title and commencement.—(1) This Act may be called the Jammu and Kashmir Contingency Fund (Amendment) Act, 2002.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. Amendment of section 2, Act XXIV of 1957.—In subsection (1) of section 2 of the Jammu and Kashmir Contingency Fund Act, 1957 for the words “forty lakhs” the words “one hundred lakhs” shall be substituted.